

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 135
(IB)-953(PB)/2018

IN THE MATTER OF:

Punjab National Bank

.... Applicant/petitioner

v.

M/s. Hanung Toys and Textiles Ltd.

.... Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 08.01.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP

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For the Respondent

Mr. Sankari Mishra, Adv.

ORDER

Ld. Counsel for the corporate debtor has handed over the copy of the Hon'ble Supreme Court dated 18.12.2019 wherein permission to file application Special Leave Application and stay of further proceedings has been ordered. A copy of the order is placed on record. In view of the same matter is adjourned sine die.

— sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

— sd —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

08.01.2020
Ritu Sharma